

sons or officers of the State Government are conniving in perpetuating crimes. Therefore, my questions are:

(1) Why have these Police officers not been suspended so far? What are the reasons for delay in suspending these officers?

(2) Will the Central Government call a meeting of the State Governments to see that in future enough protection is provided to the officers of the Central Government who go to the States to detect economic crimes?

(3) Will the Ministry of Health recommend to the Home Ministry to set up a commission which will look into these defects in the Police force and recommend that the Police force should be brought in tune with the needs of modern India?

SHRI UMA SHANKAR DIKSHIT: The hon. Member has referred to certain aspects of the factual position. Otherwise, the legal position and our moral and legal responsibility in the matter are quite clear.

So far as the facts are concerned, I am not in a position to add anything to what I have already stated. Until I get more authentic information from the UP Government and the officers concerned, I will not be able to give more information.

So far as the question of arrest is concerned, it is clear that they were asked to go to and remain at the Police Station until the SHO returned with the other Food Inspector after ascertaining the position regarding the identity from the Central office in Delhi. I do not wish to either exaggerate or understate the position. I have no reason to believe that the full co-operation, assistance and understanding will not be forthcoming from the UP Government.

The hon. Member suggested consultations with the State Governments. It is not necessary to hold a conference in a matter like this, as, as I said, both under the Food Adulteration Act and under the Indian Penal Act there

are sufficient penal provisions by which these situations can be dealt with. If necessary, we shall have an exchange of views with the State Governments concerned, but such a situation has come to our notice for the first time and we shall take adequate notice of it.

So far as his suggestion about suspension, etc. is concerned, until we know more about facts, I do not wish to say more. But I shall say very clearly and unequivocally that we will not leave any effort unpursued in order to see that those who have come in the way of discharge of the legal functions of the Health Inspectors are dealt with properly.

MR. SPEAKER: Shri R. K. Sinha—
not here.

Shri Satpal Kapur—not here.

12.27 hrs.

PAPERS LAID ON THE TABLE

NATIONALISED BANKS (MANAGEMENT AND MISCELLANEOUS PROVISIONS) (FOURTH AMENDMENT) SCHEME, CENTRAL EXCISE (THIRTEENTH AMENDMENT) RULES, NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND INDUSTRIAL FINANCE CORPORATION Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the table—

(1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 715(E) in Gazette of India dated the 18th November, 1972, under sub-section (5) of section 9 of the Banking Companies Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-3942/72]

(2) A copy of the Central Excise (Thirteenth Amendment) Rules, 1972 (Hindi and English versions)

[SHRI K R Ganesh]

published in Notification No. G.S.R. 1468 in Gazette of India dated the 25th November, 1972 under section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum [Placed in Library See No LT-3943/72]

(3) A copy of Notification No G S R 462(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in Library See No LT-3944/72].

(4) A copy of Notification No. 10/72 (Hindi and English versions) published in Gazette of India dated the 18th November, 1972, making certain amendments to the Industrial Finance Corporation of India Employees Provident Fund Regulations 1948 under sub-section (8) of section 43 of the Industrial Finance Corporation Act 1948 [Placed in Library See No LT-945/72]

AIRCRAFT (THIRD FIFTH AND SIXTH AMENDMENT) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI). I beg to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 —

(i) The Aircraft (Third Amendment) Rules, 1972, published in Notification No G.S.R. 783 in Gazette of India dated the 24th June, 1972, together with an explanatory note

(ii) The Aircraft (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 1232 in Gazette of India dated the 30th September, 1972, together with an explanatory note.

(iii) The Aircraft (Sixth Amendment Rules, 1972, published in Notification No. G.S.R. 1233 in Gazette of India dated the 30th September, 1972, together with an explanatory note.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above [Placed in Library See No. LT-3946/72]

EXPORT OF VACUUM FLASKS (INSPECTION) AMENDMENT RULES, AUDIT REPORT ON ACCOUNTS OF RUBBER BOARD AND ANNUAL REPORT OF RUBBER BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) I beg to lay on the Table—

(1) A copy of the Export of vacuum Flasks (Inspection) Amendment Rules, 1972 (Hindi and English versions) published in Notification No SO 3853 in Gazette of India dated the 18th November 1972, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1967 [Placed in Library See No LT-3919/72].

(2) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board for the year 1970-71 along with the statement of Accounts. [Placed in Library. See No. LT-3947/72]

(3) A copy of the Annual Report (Hindi version) on the activities of the Rubber Board for the year 1969-70 [Placed in Library. See No LT-3948/72].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 177 of the Rules of Procedure and Conduct of Business